

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**2. IA 3298/2024 in C.P. (IB)/3788(MB)2019**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON 27.06.2024**

**NAME OF THE PARTIES:- Kamal Kishor Gurnani - Resolution  
Professional of Spectra Industries Ltd  
IN THE MATTER OF  
Bank of India  
V/s  
Spectra Industries Ltd**

**Section: Sec 12(2) U/s 7 of Insolvency and Bankruptcy Code, 2016**

---

**ORDER**

**IA No 3298/2024:** Counsel Geeta Toraskar appeared for the RP through VC. This application has been filed by the applicant/RP seeking an extension in the period of CIRP by 90 days from 12.06.2024 till 10.09.2024 beyond 180 days as per Section 12(3) of the Code, 2016. It has been pointed out that the last date for receipt of Resolution Plans is 28.06.2024 and therefore, an extension of 90 days is required to complete the CIRP of the Corporate Debtor. In this regard, a resolution has also been passed by the CoC on 28.05.2024 which is annexed with the application as Exhibit (I). Keeping in view the facts and circumstances, we deem it appropriate to grant an extension of 90 days from 12.06.2024 till 10.09.2024. Accordingly, **IA No. 3298/2024** is **allowed** and **disposed of** in aforesaid terms.

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**  
*HARSHADA*

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**